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राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

मंगलवार, 14 जुलाई, 2026 / 23 आषाढ़, 1948

हिमाचल प्रदेश सरकार

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla the 10th April, 2026

No. HHC/Admn.28(45)94-III-Part.—The Hon'ble High Court of Himachal Pradesh, has been pleased to order that the Senior Civil Judge-cum-Additional Chief Judicial Magistrate, Court

No. 1 Ghumarwin, shall hold the Circuit Court at Bilaspur for one week during 3rd week of every month for trying civil and criminal cases till further orders.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

OFFICE ORDER

Shimla, the 13th March, 2026

No. HHC/Admn.E.5(14)2024-CM.—In exercise of the powers vested under Article 229 of the Constitution of India read with Rule 20 of “*The Himachal Pradesh District Judiciary Staff (Recruitment, Promotion, Control, Conduct, Discipline and other Conditions of Service) Rules, 2022*”, Hon’ble the Chief Justice has been pleased to order transfer of Shri Vipin Jaryal, Court Manager of Civil & Sessions Division Kullu to Civil & Sessions Division Solan, H.P., against the vacant post.

No TA/DA shall be payable to him for joining his duties in the Civil & Sessions Division Solan. He shall be treated as an appointee against the post, reserved for the category in which he has been initially appointed in the direct recruitment quota and shall be placed junior most in the cadre of Court Managers of the District Judiciary in the State of H.P., as per Rules.

By order,

Sd/-
Registrar General.

INFORMATION AND PUBLIC RELATIONS DEPARTMENT

NOTIFICATION

Shimla-171 002, the 30th May, 2026

No. Pub-A(3)-1/2015-II.—The Governor, Himachal Pradesh is please to re-constitute the H.P. Press Accreditation Committee for a period of next three years as under:—

- | | |
|--|-----------------|
| 1. The Secretary (I&PR) to the Govt. of H.P. | <i>Chairman</i> |
| 2. Ms. Pratibha Chauhan, Chief of Bureau, The Tribune, Shimla | <i>Member</i> |
| 3. Sh. Vinay Vashisht, News Editor, Punjab Kesari (Kangra) | <i>Member</i> |
| 4. Sh. Bavinder Kumar Vashishth, Resident Editor, Amar Ujala. H.P. | <i>Member</i> |

- | | | |
|-----|---|-------------------------|
| 5. | Sh. Navneet Kumar Sharma, Editor (Himachal), Dainik Jagaran (Kangra). | <i>Member</i> |
| 6. | Sh. Sanjay Awasthi, Resident Editor, Divya Himachal (Kangra) | <i>Member</i> |
| 7. | Sh. Sanjeev Verma, Sr. Assistant Editor, The Times of India, Shimla. | <i>Member</i> |
| 8. | Sh. Mastram Dalel, State Bureau Chief, Himachal Dastak, Shimla | <i>Member</i> |
| 9. | Ms. Shailee Dogra Pr. Correspondent, Hindustan Times, Shimla | <i>Member</i> |
| 10. | The Director, Information & Public Relations, H.P. Shimla | <i>Member Secretary</i> |
2. The H.P. Press Accreditation Committee will meet from time to time at least once in a year.
3. The Committee will advise the Government on Press Accreditation matters.
4. Non-Official members will be entitled for TA&DA as per instruction issued by Financial Department from time to time.

By order,

Sd/-
(RAKESH KANWAR),
Secretary (I&PR).

**OFFICE OF THE EXECUTIVE OFFICER MUNICIPAL COUNCIL,
DALHOUSIE, DISTRICT CHAMBA (H.P.)**
Telephone : 01899-242121; email : mcdalhousie@gmail.com

NOTIFICATION

Dated the 8th April, 2026

No. 340/MCD.— In exercise of the powers conferred under Section 113 read with section 202 of the Himachal Pradesh Municipal Act, 1994, I, Rakhi Kaushal, Sr. Executive Officer, Municipal Council Dalhousie, Himachal Pradesh hereby notify the following Bye-Laws.

Dalhousie Municipal Council (Registration & Control of Dogs), Bye-Laws-2026.

1. Short title and commencement.—(a) These Bye-Laws may be called The Dalhousie Municipal Council (Registration & Control of Dogs), Bye-Laws-2026.

(b) They shall come into force from the date of its publication in the official Gazette.

2. Definitions.—In these Bye-laws, unless the context otherwise requires :—

- (a) **"Act"** means the Himachal Pradesh Municipal Council Act, 1994 (Act No. 12 of 1994).
- (b) **"Section"** means a section of the Act
- (c) **"Owner"** means the owner of a dog and includes any other person in possession or custody of such dog whether with or without the consent of the owner.
- (d) **"Veterinary Public Health Officer"** means Veterinary Officer of the Council or any official authorized to discharge such functions within Dalhousie Municipal Council jurisdiction.
- (e) **"Dog"** means Pet dogs and not the stray dogs
- (f) All expressions used herein, but not defined shall have the meaning as assigned under the Act.

3. Procedure for Registration of Dogs.—(a) The owner of dog who keeps or brings any dog within the limits of Dalhousie Municipal Council, shall register such dog at the office of The Municipal Council on payment of Rs. 500/- as one time registration fee. Further, an amount of Rs. 50/- shall be charged as license fee annually. Provided that the above levy shall not apply to such dogs which are brought within the limits of Dalhousie Municipal Council, for show purpose and such dogs are not kept within the limit of Dalhousie Municipal Council, for more than a week.

(b) The application for registration shall be provided on **citizenseva portal** of Himachal Pradesh Government.

(c) That on receipt of form of registration duly filled in at the office of the Municipal Council, the owner shall be supplied by the Council a metal ticket on a collar to be put around the neck of the dog. The cost of the metal ticket, as may be determined by the Council, shall be borne by the person applying for registration.

(d) The owner shall ensure the vaccination of dog prior to its registration

(e) The period for which the registration shall hold good shall be for the 1 year.

4. Duties and Responsibilities of the Owner.—(a) The owner of the pet dog shall be responsible for the controlled breeding, immunization, neutering and licensing in accordance with the provisions of these Bye-Laws.

(b) Any dog not wearing metal ticket or registration in accordance with clause 3 (c) of these Bye-laws, if found in any public place, may be removed and will be liable to be dealt under the orders of the Veterinary Public Health Officer, Dalhousie Municipal Council, if not claimed within 7 days by the owner; as envisaged at Section 304 (2) (b) of the Act.

(c) For the purpose of these bye-laws any person in possession or in charge of the dog, during the absence of the real owner from the limits of Dalhousie Municipal Council, shall be deemed to be the owner of the dog.

(d) That it shall be mandatory for each owner to carry disposable bags during the time when the dog is put on Municipal street.

(e) No owner or person in charge of the Dog shall allow his Dog to defecate on any road/street/drain within Municipal Limits. In case any dog is found defecating on the road/street train, it shall be the duty of the owner concerned to clean the excreta and pack it in a disposable bag to be disposed of in the same manner in which human excreta is disposed off, otherwise he shall be fined under relevant Bye-law notified for sanitation purpose.

5. Guideline for breeders.—(a) A breeder must be registered with Dalhousie Municipal Council. Breeder must maintain full record of the number of pups born/died from individual bitch. He shall also maintain proper record of pedigree and vaccination.

(b) Breeder must maintain record of the person buying the pups. He should ensure that the buyer has the required knowledge for the upkeep of the pups.

(c) Breeder must pay Rs. 100/- per dog as one time registration charges to the Municipal Council besides Rs. 50/-per dog as renewal fees every year. This fee to be paid by the breeding shall be over and above the registration fee/annual license fee provided in 3(a) above.

6. Penalty.—(a) Any contravention of these Bye-Laws including the failure to register the dog as per clause 3 above, shall be punishable with a fine of 1000/- and in case of continuous breach additional fine which may extend upto Rs. 4000/- till such contravention or breach continues.

Sd/-
Sr. Executive Officer,
Municipal Council, Dalhousie.

**Before the District Registrar (Marriages)-cum-Additional Deputy Commissioner,
Kullu, District Kullu (H.P.)**

1. Sh. Devashish Acharya s/o Sh. Niti Vibhash Acharya, r/o Near Sanatan Dharam Sabha Ward No. 4, Sultanpur, Tehsil & District Kullu (H.P.).

2. Smt. Prerna Sharma d/o Sh. Ashwani Sharma, r/o H. No. 65/5, Ward No. 2, Kutiage, P.O. Piplage, Shilliahr (37/91), Tehsil Bhunter, District Kullu (H.P.).

Versus

General Public

Subject.—Regarding Registration of Marriage u/s 8(3) of the H.P. Registration of Marriage Act, 1996.

Sh. Devashish Acharya s/o Sh. Niti Vibhash Acharya, r/o Near Sanatan Dharam Sabha Ward No. 4, Sultanpur, Tehsil & District Kullu (H.P.) & Smt. Prerna Sharma d/o Sh. Ashwani Sharma, r/o H. No. 65/5, Ward No. 2, Kutiage, P.O. Piplage, Shilliahr (37/91), Tehsil Bhunter, District Kullu (H.P.) have filed an application alongwith the affidavits in the office of undersigned stating therein that they have solemnized their marriage on 25-11-2025 but marriage has not been

found entered in the records of Registrar of Marriage, Municipal Council Kullu, in Tehsil Kullu, District Kullu, H.P.

Therefore, objections are hereby invited from the general public through this notice, that if anyone has any objection regarding the registration of this marriage, they can file their objection personally or in writing before the court of the undersigned within 30 days from the publication of this notice.

Issued under my hand and seal of the court today on 03th July, 2026.

Seal.

Sd/-
(ASHWANI KUMAR),
District Registrar (Marriages)-cum-ADC,
Kullu, District Kullu (H.P.).

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, कटौला, जिला मण्डी, हिमाचल प्रदेश

मिसल नं० : 808066

तारीख मजरूआ : 06-07-2026

तारीख पेशी : 05-08-2026

बलदेव राज पुत्र सौजू राम, गांव खलबूट, डाकघर बथेरी, उप-तहसील कटौला, जिला मण्डी (हि०प्र०)
प्रार्थी।

बनाम

आम जनता

प्रतिवादी।

प्रार्थना-पत्र नाम दुरुस्त करवाने बारा इश्तहार राजपत्र व मुश्त्री मुनादी।

बलदेव राज पुत्र सौजू राम, गांव खलबूट, डाकघर बथेरी, उप-तहसील कटौला, जिला मण्डी (हि०प्र०) ने इस न्यायालय में प्रार्थना-पत्र गुजार कर निवेदन किया है कि मेरा नाम आधार कार्ड, जन्म प्रमाण-पत्र, स्कूल सर्टिफिकेट व अन्य दस्तावेजों में बलदेव राज नाम दर्ज है जबकि राजस्व रिकार्ड के मुहाल खलबूट में गलती से बलदेव दर्ज किया गया है, जो कि उनका घरेलू नाम है। बलदेव राज व बलदेव दोनों नाम का एक ही व्यक्ति है तथा दोनों नामों से गांवों में जाना जाता है। प्रार्थी का अलग-अलग नाम दर्ज होने की वजह से कई दिक्कतों का सामना करना पड़ रहा है। प्रार्थी ने इस न्यायालय से प्रार्थना की है कि बलदेव उपनाम बलदेव राज दर्ज करने के लिखित आदेश पारित किए जावें।

प्रार्थना-पत्र में प्रार्थी के नाम दुरुस्त करने बारा आम जनता को इश्तहार राजपत्र व मुश्त्री मुनादी के माध्यम से सूचित किया जाता है कि अगर किसी व्यक्ति को प्रार्थी के नाम बलदेव उपनाम बलदेव राज दर्ज करने बारा कोई उजर/एतराज हो तो वह इस न्यायालय में दिनांक 05-08-2026 को प्रातः 10.00 बजे असातन या वकालतन हाजिर होकर अपना पक्ष/एतराज पेश कर सकते हैं। समय पर हाजिर न आने की सूरत में एक पक्षीय कार्यवाही अमल में लाई जावेगी। इश्तहार की एक प्रति पटवार खाना भवन, सरगाह आम, पंचायत भवन में चस्पान की जावे।

यह इश्तहार आज दिनांक 07-07-2026 को मेरे हस्ताक्षर व मोहर न्यायालय द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/-
सहायक समाहर्ता द्वितीय श्रेणी,
कटौला, जिला मण्डी, हिमाचल प्रदेश।

**In the Court of Mukesh Sharma (HAS), Sub-Divisional Magistrate, Kumarsain,
District Shimla (H.P.)**

In the matter of :

Shivani d/o Sh. Rama Nand, r/o Village Banot, P.O. Shamathla, Tehsil Kumarsain, District Shimla (H.P.) ..Applicant.

Versus

General Public ..Respondent.

Notice/Proclamation Regarding Correction of Name in Aadhar Card of Shivani.

Whereas, the above-named applicant has submitted an application for the correction of name of herself from Sivani to Shivani in the record of Aadhar Card and all other relevant documents associated with the application.

Now, therefore, objections are invited from the general public that if, any one has any objection regarding change of name as Shivani in place of Sivani, they should appear before the undersigned on or before 15-07-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order will be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 16-06-2026 under my hand and seal of the court.

Seal.

Sd/-
(MUKESH SHARMA HAS),
Sub-Divisional Magistrate,
Kumarsain, District Shimla (H.P.).

**In the Court of Sh. Jas Pal (HPAS), Marriage Officer-cum-Sub-Divisional Magistrate, Kafota,
District Sirmaur, Himachal Pradesh**

In the matter of:

1. Praveen Kumar s/o Sh. Kalyan Singh, r/o Village Jhaloti, P.O. Kanti Mashwa, Tehsil Kamrau, District Sirmaur, H.P.

2. Lalit Sarsut d/o Sh. Tarsem Singh, r/o Chur Chak, Naushera Majja Singh, District Gurdaspur, Punjab-143 518 . .Applicants.

Versus

General Public

*Subject.—Proclamation for Registration of Marriage under section 8(4) of Himachal Pradesh
Registraation of Marriage Act, 1996.*

Sh. Praveen Kumar and Smt. Lalit Sarsut have filed an application on 04-07-2026 along with affidavits in this court of undersigned under section 8(4) of the Registration of marriage Act 1996 that they have solemnized their marriage on 11-09-2023 and they are living as husband and wife since then. Due to ignorance they have not registered their marriage in concerned Panchayat (Registrar of Marriage). Therefore, their marriage may be registered under section 8(4) of Himachal Pradesh Registration Marriage Act, 1996.

Therefore, the general public is informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this Court on or before 03-08-2026. The objection received after 03-08-2026 will not be entertained and marriage will be registered accordingly.

Issued today on 04-07-2026 under my hand and seal of the Court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Kafota, District Sirmaur, Himachal Pradesh.*

ब अदालत श्री जय कृष्ण, कार्यकारी दण्डाधिकारी, उप-तहसील रोन्हाट, जिला सिरमौर (हि0 प्र0)

ब मुकद्दमा : नेहा राणा पुत्री श्री जगत सिंह, निवासी ग्राम धिराईना, डाकघर नैनिधार, ग्राम पंचायत नैनिधार, उप-तहसील रोन्हाट, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

विषय.—दरखास्त जेरे धारा 13(3) जन्म एवं मृत्यु रजिस्ट्रीकरण अधिनियम, 1969.

नेहा राणा पुत्री श्री जगत सिंह, निवासी ग्राम धिराईना, डाकघर नैनिधार, ग्राम पंचायत नैनिधार, उप-तहसील रोन्हाट, जिला सिरमौर (हि0प्र0) का आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु) एवं मुख्य चिकित्सा अधिकारी नाहन के पत्र क्रमांक HFW-N/ST/B&D/Delayed Cases/2026-2519 दिनांक 08-06-2026 के द्वारा प्राप्त हुआ है जिसमें प्रार्थिया अपनी जन्म तिथि 28-03-2000 को ग्राम पंचायत नैनिधार के जन्म एवं मृत्यु पंजीकरण रजिस्टर में दर्ज करवाना चाहती है जिसका रिकार्ड पंचायत में दर्ज नहीं किया गया है जिसकी पुष्टि हेतु प्रार्थिया ने आवेदन-पत्र में मय ब्यान हल्फिया प्रपत्र 10 आधार कार्ड, परिवार नकल इत्यादि संलग्न किया है तथा जिला रजिस्ट्रार (जन्म एवं मृत्यु) एवं मुख्य चिकित्सा अधिकारी नाहन, जिला सिरमौर द्वारा अपनी संस्तुति प्रस्तुत की है।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि नेहा राणा पुत्री श्री जगत सिंह, निवासी ग्राम धिराईना, डाकघर नैनिधार, ग्राम पंचायत नैनिधार की जन्म तिथि 28-03-2000 को ग्राम पंचायत नैनिधार विकास खंड शिलाई के कार्यालय के अभिलेख में दर्ज करने बारे अगर किसी को आपत्ति हो तो वह असालतन या वकालतन अपनी आपत्ति व दावा इस अदालत में दिनांक 03-08-2026 सांय 5.00 बजे तक करवा सकता है निर्धारित अवधि में आपत्ति न आने की सूरत में प्रार्थिया नेहा राणा की जन्म तिथि दिनांक 28-03-2000 को ग्राम पंचायत नैनिधार, विकास खण्ड शिलाई के जन्म एवं मृत्यु अभिलेख में दर्ज करने के आदेश सम्बन्धित स्थानीय जन्म एवं मृत्यु पंजीपाल को पारित कर दिए जाएंगे।

आज दिनांक 03-07-2026 को मेरे हस्ताक्षर व कार्यालय मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित /—

कार्यकारी दण्डाधिकारी,
उप-तहसील रोन्हाट, जिला सिरमौर (हि0 प्र0)।

Office of the Sub-Divisional Magistrate Arki, District Solan (H.P.)Case No.
30/2026Date of Institution
03-07-2026Date of Decision
02-08-2026

Smt. Kaushlya Devi d/o Sh. Kapuru Ram, r/o Village Bhajolu, P.O. Jobri, Tehsil Arki,
District Solan, Himachal Pradesh . . Applicant.

Versus

General Public

. . Respondent.

*Subject.—Regarding delayed registration of birth event under section 13(3) of the Birth and Death
Registration Act, 1969.*

Smt. Kaushlya Devi d/o Sh. Kapuru Ram, r/o Village Bhajolu, P.O. Jobri, Tehsil Arki,
District Solan, Himachal Pradesh has filed a case under section 13(3) of the Birth & Death
Registration Act, 1969 alongwith affidavits and other documents stating therein that she was born
on 15-06-1949 at Village Bhajolu, P.O. Jobri but her birth has not been entered in the records of
Gram Panchayat Badog, Tehsil Arki, District Solan (H.P.) as per the Non availability certificate
No. 10 issued by the Registrar, Birth and Death Registration, G.P. Badog, Tehsil Arki.

Therefore, by this proclamation, the general public is hereby informed that any person
having any objection for registration of delayed birth in respect Sh. Kaushlya Devi may submit
their objections in writing to this office on or before 02-08-2026 at 10.00 A.M., failing which no
objection will be entertained afterwards.

Given under my hand and seal of this office on this 03rd day of July, 2026.

Seal.

Sd/-

*Sub-Divisional Magistrate,
Arki, District Solan (H.P.).*

CHANGE OF NAME

I, Nishant Thakur s/o Sh. Lekh Raj, 24 years, r/o Village Jidhan, P.O. Sajao Piplu, Tehsil
Sarkaghat, District Mandi (H.P.) declare that I have changed my name from Thakur Nishant Singh
Negi to Nishant Thakur. I shall be known as Nishant Thakur for all purposes in future. All
concerned please note.

NISHANT THAKUR
s/o Sh. Lekh Raj,
r/o Village Jidhan, P.O. Sajao Piplu,
Tehsil Sarkaghat, District Mandi (H.P.).

CHANGE OF NAME

I, Shahrukh Negi s/o Sh. Naresh Kumar, r/o Village Uchti Dhar, P.O. Sargha, Tehsil Nirmand, District Kullu (H.P.) my name is Sharukh Negi in my Aadhar Card while it is Shahrukh Nagi in my Matriculation Certificate. Please correct my name to Shahrukh Negi.

SHAHRUKH NEGI
s/o Sh. Naresh Kumar,
r/o Village Uchti Dhar, P.O. Sargha,
Tehsil Nirmand, District Kullu (H.P.).

CHANGE OF NAME

I, Rachna Kumari w/o Sh. Santosh Kumar, r/o Village Chokhna, P.O. Dangar, Tehsil Ghumarwin, District Bilaspur (H.P.) declare that in birth Certificate of my minor daughter Sanjna Kumari, my name my husband's name and my daughter's names are wrongly entered as Rachna, Santosh, Khushi (Sanjna Kumari) respectively. Whereas, my correct name is Rachna Kumari, my husband's correct name is Santosh Kumar & my daughter's correct name is Sanjana Kumari. All concerned please note.

RACHNA KUMARI
w/o Sh. Santosh Kumar,
r/o Village Chokhna, P.O. Dangar,
Tehsil Ghumarwin, District Bilaspur (H.P.).

CHANGE OF NAME

I, Vijay Mehta s/o Sh. Gian Singh, r/o Village Bari, P.O. Jagothi, Tehsil Rohru, District Shimla (H.P.)-171 207 hereby declare that due to an inadvertent error my son's name was wrongly recorded as "Yoveer Mehta" in the birth Certificate issued by KNH, Shimla. The correct name of my son is "Aryaveer Singh Mehta". Henceforth, he shall be known by the name Aryaveer Singh Mehta for all legal and official purposes. Any reference to Yoveer Mehta in the said birth Certificate may be read as Aryaveer Singh Mehta.

VIJAY MEHTA
s/o Sh. Gian Singh,
r/o Village Bari, P.O. Jagothi,
Tehsil Rohru, District Shimla (H.P.)-171 207.

CHANGE OF NAME

I, Sunita Devi w/o Sh. Rajpal, r/o Village Shaloth, P.O. Koti, Tehsil Junga, District Shimla (H.P.)-171 012 declare that I have changed my son's name from Abhimanu (old name) to Abhimanyu (new name). All concerned please may note.

SUNITA DEVI
w/o Sh. Rajpal,
r/o Village Shaloth, P.O. Koti,
Tehsil Junga, District Shimla (H.P.)-171 012.

CHANGE OF NAME

I, Bhim Singh s/o Sh. Dhyan Chand, r/o Village Khangta, P.O. & Tehsil Tikkar, District Shimla (H.P.)-171 203 declare that I have changed my daughter's name from Redhma (previous name) to Ridhima (new name). All concerned please may note.

BHIM SINGH
*s/o Sh. Dhyan Chand,
r/o Village Khangta,
P.O. & Tehsil Tikkar,
District Shimla (H.P.)-171 203.*

CHANGE OF NAME

I, Meena w/o Sh. Bhag Chand Chauhan, r/o House No. 1057, Sidhbari, P.O. Sidhbari, Tehsil Dharamshala, Distt. Kangra (H.P.)-176 057 declare that I have changed my name from Meena Chauhan to Meena. All concerned please may note.

MEENA
*w/o Sh. Bhag Chand Chauhan,
r/o House No. 1057, Sidhbari,
P.O. Sidhbari, Tehsil Dharamshala,
Distt. Kangra (H.P.)-176 057.*

CHANGE OF NAME

I, Anshul s/o Sh. Suresh Kumar, Village Chillian, P.O. Jalari, Tehsil Nadaun, Distt. Hamirpur (H.P.) declare that I have changed my name from Anshul to "Anshul Kumar".

ANSHUL
*s/o Sh. Suresh Kumar,
Village Chillian, P.O. Jalari,
Tehsil Nadaun, Distt. Hamirpur (H.P.).*

CHANGE OF NAME

I, Munish Sharma s/o Sh. Ramlok Sharma, Village Pukhrani, P.O. Batran, Tehsil Nadaun, District Hamirpur (H.P.) declare that I have changed my name from Munish Sharma to Munish Saroch.

MUNISH SHARMA
*s/o Sh. Ramlok Sharma,
Village Pukhrani, P.O. Batran,
Tehsil Nadaun, District Hamirpur (H.P.).*

CHANGE OF NAME

I, Gurdevi w/o Late Sh. Bihari Lal, r/o Byas (142), Sirmaur (H.P.)-173 021 declare that I have changed my name from Guddo Devi (Aadhar Card No. 6331 5764 4275) to "Gurdevi", due to variation in my name in my documents. All concerned please may note.

GURDEVI
w/o Late Sh. Bihari Lal,
r/o Byas (142), Sirmaur (H.P.)-173 021.

CHANGE OF NAME

I, Riya d/o Sh. Ram Lal, r/o Ludhiyana (148), Sirmaur (H.P.)-173 023 declare that I have changed my name from Reema Thakur (Aadhar Card No. 3000 0869 9080) to Riya due to variation in my name in my documents. All concerned please may note.

RIYA
d/o Sh. Ram Lal,
r/o Ludhiyana (148),
Sirmaur (H.P.)-173 023.

CHANGE OF NAME

I, Kamakshi Sharma w/o Sh. Piar Chand, r/o Village Kanoh, P.O. Kanoh, Tehsil Barsar, Distt. Hamirpur (H.P.) declare that I have changed my minor son's name from Prikshit to Prikshit Sharma. He shall be known as Prikshit Sharma for all purposes in future. All concerned please note.

KAMAKSHI SHARMA
w/o Sh. Piar Chand,
r/o Village Kanoh, P.O. Kanoh,
Tehsil Barsar, Distt. Hamirpur (H.P.).

CHANGE OF NAME

I, Champa Devi w/o Late Sh. Jagdish Chand, r/o Village Garli (170), P.O. Gharwasra, Tehsil Dharampur, Distt. Mandi (H.P.) declare that I have changed my name from Chanpa to Champa Devi. I shall be known as Champa Devi for all purposes in future. All concerned please may note.

CHAMPA DEVI
w/o Late Sh. Jagdish Chand,
r/o Village Garli (170), P.O. Gharwasra,
Tehsil Dharampur, Distt. Mandi (H.P.).

CHANGE OF NAME

I, Abhay Kumar s/o Sh. Rajender Prasad, r/o Village Bela, Post Office Bela, Tehsil Nadaun, Distt. Hamirpur (H.P.) declare that I have changed my minor son's name from Smarth to Smarth Kapil. He shall be known as Smarth Kapil for all purposes in future. All concerned please note.

ABHAY KUMAR
s/o Sh. Rajender Prasad,
r/o Village Bela, Post Office Bela,
Tehsil Nadaun, Distt. Hamirpur (H.P.).

CORRECTION OF NAME

I, Bir Singh s/o Late Sh. Mohan Singh, r/o Village Bhati, P.O. Kuthera, Tehsil Hamirpur, Distt. Hamirpur (H.P.) declare that Master Superb Thakur is my minor son. In his matriculation certificate issued by CBSE in the year 2024 and his 10+2 certificate issued by H.P. Board of School Education Dharamshala in the year 2026, my name & my wife's names are wrongly entered as Bir Singh Thakur & Rekha Thakur respectively. Whereas, my correct name is Bir Singh & my wife's correct name is Rekha Kumari. All concerned please note.

BIR SINGH
s/o Late Sh. Mohan Singh,
r/o Village Bhati, P.O. Kuthera,
Tehsil Hamirpur, Distt. Hamirpur (H.P.).

CORRECTION OF NAME

I, Sandeep aged 38 years s/o Sh. Narender Singh, r/o Village & Post Office Mandhol, Tehsil Jubbal, Distt. Shimla (H.P.) do hereby solemnly affirm and declare as follows that after the birth of my daughters at KNH, their names were recorded as Baby one and Baby Two for the purpose of generating their Aadhar Cards and accordingly their Aadhar Cards were issued in the names "Baby One" and "Baby Two". At the time of school admission, I named my daughter "Baby Two" as Navya. I now wish to update my daughter Navya's Aadhar Card and have her actual and correct name "Navya" recorded therein. The name "Navya" is also duly recorded in her school records as well as the Panchayat records.

SANDEEP
s/o Sh. Narender Singh,
r/o Village & Post Office Mandhol,
Tehsil Jubbal, Distt. Shimla (H.P.).

CORRECTION OF NAME

I, Sandeep aged 38 years s/o Mr. Narender Singh, r/o Village & Post Office Mandhol, Tehsil Jubbal, Distt. Shimla (H.P.) do hereby solemnly affirm and declare that after the birth of my daughters at KNH, their names were recorded as "Baby One" and "Baby Two" for the purpose of generating their Aadhar Cards and accordingly their Aadhar Cards were issued in the names "Baby One" and "Baby Two". At the time of school admission, I named my daughter "Baby One" as Nayra. I now wish to update my daughter Nayra's Aadhar Card and have her actual and correct name "Nayra" recorded in her Aadhar Card, as it is also recorded in her school records and Pachayat records.

SANDEEP
s/o Mr. Narender Singh,
r/o Village & Post Office Mandhol,
Tehsil Jubbal, Distt. Shimla (H.P.).

CHANGE OF NAME

I, Parsa Ram aged 38 years s/o Sh. Gyaru Ram, r/o Village Bandur, Tehsil Chopal, Up-Mahal Paban (179/1) Pawan, Shimla (H.P.)-171 210 declare that I have changed my daughter's name from Minaksh (Old Name) to Minakshi (New Name). All concerned may please note.

PARSA RAM
s/o Sh. Gyaru Ram,
r/o Village Bandur, Tehsil Chopal,
Up-Mahal Paban (179/1) Pawan,
Shimla (H.P.)-171 210.

CHANGE OF NAME

I, Parsa Ram aged 38 years s/o Sh. Gyaru Ram, r/o Village Bandur, Tehsil Chopal, Up-Mahal Paban (179/1) Pawan, Shimla (H.P.)-171 210 declare that I have changed my daughter's name from Saneya (Old Name) to Sneha (New Name). All concerned may please note.

PARSA RAM
s/o Sh. Gyaru Ram,
r/o Village Bandur, Tehsil Chopal,
Up-Mahal Paban (179/1) Pawan,
Shimla (H.P.)-171 210.

CHANGE OF NAME

I, Subhash Chander s/o Sh. Tulsi Ram, r/o Village Nehra, P.O. Seri Banglow, Tehsil Karsog, District Mandi (H.P.) declare that I have changed my daughter's name from Seema to Seemi. All concerned please note.

SUBHASH CHANDER
s/o Sh. Tulsi Ram,
r/o Village Nehra, P.O. Seri Banglow,
Tehsil Karsog, District Mandi (H.P.).

CHANGE OF NAME

I, Khem Singh s/o Sh. Hira Singh, r/o Village Belar, P.O. Shorshan, Sub-Tehsil Bagshar, District Mandi (H.P.) declare that I have changed my son's name from mch s/o Sh. Khem Singh to Dhanish Kumar. All concerned may please note.

KHEM SINGH
s/o Sh. Hira Singh,
r/o Village Belar, P.O. Shorshan,
Sub-Tehsil Bagshar, District Mandi (H.P.).

CORRECTION OF NAME

I, Bhadar Singh (wrongly recorded as Bahadur Singh some records) s/o Sh. Shadi Lal, r/o Ward No. 03, P.O. Kasol, Kullu (H.P.) declare that both names belong to one and the same person. My correct name is Bhadar Singh.

BHADAR SINGH
s/o Sh. Shadi Lal,
r/o Ward No. 03, P.O. Kasol, Kullu (H.P.).

CHANGE OF NAME

I, Surinder Kumar s/o Sh. Rujgari, r/o Village Tihari, P.O. Banet, Tehsil Bhattiyat, District Chamba (H.P.) declare that I have changed my minor son's name from Sahil Jaryal to Sahil Jariyal. He shall be known as Sahil Jariyal for all purposes in future. All concerned may please note.

SURINDER KUMAR
s/o Sh. Rujgari,
r/o Village Tihari, P.O. Banet,
Tehsil Bhattiyat, District Chamba (H.P.).

CORRECTION OF NAME

I, Devinder Singh s/o Mr. Inder Jeet Singh, r/o Ward No. 5, Bhalhi Building, Sheesh Mahal, P.O. Rampur Bushahr, Tehsil Rampur, District Shimla (H.P.), my son's name is incorrectly listed as Chitrash Verma in his Aadhar Card. His correct name according to his matriculation record is Chitresh Verma. Please correct the name Chitresh Verma.

DEVINDER SINGH
s/o Mr. Inder Jeet Singh,
r/o Ward No. 5, Bhalhi Building,
Sheesh Mahal, P.O. Rampur Bushahr,
Tehsil Rampur, District Shimla (H.P.).

